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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1847/2002

Thursday, this the 18th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Khazan Singh  
D-I/375, Inspector  
in Delhi Police  
at Police Control Room, Delhi

..Applicant

(By Advocate: Shri Ashish Kalia)

Versus

Union of India through

1. The Secretary  
Ministry of Home Affairs  
Shastri Bhawan  
Rafi Marg, New Delhi-1
2. The Commissioner of Police  
Police Head Qts. ITO  
New Delhi

..Respondents

O R D E R (ORAL)

Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri Ashish Kalia, learned counsel for applicant.

2. The applicant states in para 1 of the OA that he has preferred this application because the respondents have failed to take a decision on the objections/representation made by him on the seniority list of Inspectors of Delhi Police. Copy of this representation is placed at page 17 of the paper book. The impugned seniority list of Inspectors of Delhi Police has been issued by the respondents vide their letter dated 29.11.2001 in which the applicant has been shown at Sl.No.159. According to him, his seniority position should be much higher, vis-a-vis, those Inspectors, who

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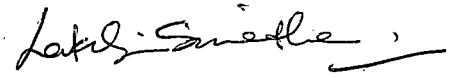
(2)

have been confirmed later on for which he had submitted the aforesaid representation. Learned counsel for applicant submits that no reply has been received by the applicant till date. Hence, this OA.

3. Noting the above facts and submissions of the learned counsel, we consider it appropriate to dispose of the OA at this stage with a direction to the respondents to consider the aforesaid representation of the applicant dated 16.1.2002 and pass a reasoned and speaking order within two months from the date of receipt of a copy of this order. ~~Respects.~~



(S.A.T. Rizvi)  
Member (A)



(Mrs. Lakshmi Swaminathan)  
Vice Chairman (J)

/sunil/